...(Interruptions)... We had a good debate today. We had a long debate today. Let the momentum continue tomorrow from 11 o' clock. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The Government has not objected to that. ...(Intervention)... It is not that the Government is objecting to it. It is the BAC which had decided it, where your own party Members had agreed to it. Everybody had agreed to it. ...(Interruptions)...

SHRI JAIRAM RAMESH: But, Sir, the House is supreme.

MR. DEPUTY CHAIRMAN: Okay. The House is supreme. Then, you bring a proper motion. The House stands adjourned till 11.00 a.m. on 17th November, 2016.

*WRITTEN ANSWERS TO QUESTIONS

WRITTEN ANSWERS TO STARRED QUESTIONS

Stringent punishment for crimes against women

- *1. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware of the fact that inspite of enactment of the Criminal Law (Amendment) Act, 2013, there is no relief for women across the country from the atrocities committed against them;
 - (b) if so, the details thereof:
- (c) whether any proposal is pending with Government to make provisions for stringent punishment for crimes against women; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No, Sir, as per information provided by National Crime Records Bureau (NCRB), a total of 3,37,922 cases and 3,27,394 cases were reported under crime against women during 2014 and 2015 respectively, showing 3.1% decrease during 2015 over 2014.

(c) and (d) Amendments in the criminal justice system is an ongoing and continuous process.

^{*} List of Business for the 16th November, 2016 was suspended for taking up discussion on Demonetization of currency. Hence, Answers to Questions put down in the list for the day are appended as "Written Answers to Questions" at the end of the day's proceedings.